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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 265/03.....

R.A/C.P No.....

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SECTION OFFICER (Judl.)

FROM NO. 4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 265/03

Misc Petition No: \_\_\_\_\_

Contempt Petition No: \_\_\_\_\_

Review Application No: \_\_\_\_\_

Name of the Appellant(s): Gholoombi Singh & others

Name of the Respondent(s): N.O.I. Party

Advocate for the Appellant: Shokum, B. Prem Singh Bhuyan  
Lymanadham

Advocate for the Respondent: C. B. S. C.

Notes of the Registry | date: 17.2.2004 | Order of the Tribunal

17.2.2004 | Heard learned counsel for  
the applicant.

| The O.A. is admitted.

| List on 22.3.2004 for order.

116387/03

8/12/03

Member

22.3.2004 | List on 22.4.2004 for  
orders.

Advocate for the Appellant:-

Member (A)

Advocate for the Respondent:-

17.3.2004 |

On the plea made by Mr. B.C.

pathak, learned Addl.C.G.S.C. six weeks time is granted to the respondents to file written statement.

| List on 30.6.2004 for written statement.

Notice & order dt. 17/2/03,  
sent to D/Section for  
issuing to respondent  
nos 1 to 9.

Member (A)

bb

Issue date 6.8.2004 Heard Mr. B. C. Pathak, learned  
counsel for the respondents.

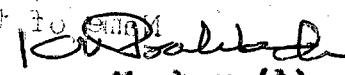
Notice issued vide  
No. 489-492 dated  
23.3.04.

PL  
A/D canals received  
ofm duly scanned an  
As-1.

NS  
29/7/04.

Mr. Pathak, learned Addl.  
C.G.S.C. for the respondents stated  
that vide order 28.7.2004 the  
competent authority has approved  
authorisation of Ration Allowance  
to the applicants. Therefore, the  
O.A. is dismissed as infructuous.  
No order as to costs.

A copy of the order dated  
28.7.2004 shall be kept in record.

  
Member (A)

12-8-04

Copy of the order vide O.A. dated 28.7.2004  
has been sent to  
the Dsec for convey  
the same to the  
applicant as well  
as to the Addl. C.G.S.C.  
for the Regd.

BS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI  
GUWAHATI BENCH

15/12/2003

Original Application No. 765 of 2003

Sri H. Ibotombi Singh & ~~and~~ 7 others.

.... Applicable.

-Vrs-

1. The Union of India & ors.

... . Respondents.

Synopsis of the Application.

S1. No.	Dated	Particulars of the documents	Annexures & pages.
1.	18-12-87	Letter No.A-27011/A/86-EA-II Govt. of India, Cabinet Secretariat, New Delhi for grant of various concessions to the staff of SSB, SFF, CIOA and Directorate Accounts.	Annexure-R/1 page - 21.
2.	28-10-86	Letter No.A-11016/6/86-DOI Govt. of India, Cabinet Secretariat for extension of House Rent Allowance concessions to other cadres of ARC at par with executive Cadres.	Annexure-R/2 Page - 28
3.	09-08-89.	Memorandum No.9/SSB/A2/86(I) IV. Part - II of Director General Security of SSB, for granting of Concessions to the staff of SSB & conveyed sanction to the classification of Imphal as category 'B' for the purpose of ration allowance & ors. for a period of 3 yrs. w.e.f. 09-08- to 8-8-92.	Annexure-R/3 Page - 35

1. 18-12-87 Letter No.A-27011/A/86-EA-II Annexure-R/1  
Govt. of India, Cabinet Secretariat, New Delhi for grant of various concessions to the staff of SSB, SFF, CIOA and Directorate Accounts.
2. 28-10-86 Letter No.A-11016/6/86-DOI Annexure-R/2  
Govt. of India, Cabinet Secretariat for extension of House Rent Allowance concessions to other cadres of ARC at par with executive Cadres.
3. 09-08-89. Memorandum No.9/SSB/A2/86(I) Annexure-R/3  
IV. Part - II of Director General Page - 35  
Security of SSB, for granting of Concessions to the staff of SSB & conveyed sanction to the classification of Imphal as category 'B' for the purpose of ration allowance & ors.  
for a period of 3 yrs. w.e.f.  
09-08- to 8-8-92.

1'	2'	3	4
4. 12-01-99.	C.M. No.9/SSB/A2/86(1)-IV Pt. 75-90 of the Directorate General Security,SSB for renewal of the Classification of Imphal as category 'B' w.e.f. 9-8-89 to 8-8-01.	Annexure-R/4	Page - 36
5. 26-8-92	O.M. NO.9/SSB/A2/86(1)-V(pt)/ 4122 of the Dte.General of Security,SSB for grant of various concessions to the SSB employees posted at Kohima & classification of Kohima as category 'B' station for purpose of granting ration allowance & ors for 2 yrs.	Annexure-R/5	Page - 37
6. 08-12-97	O.M.No.9/SSB/A2/86(1)-V(pt)/ 4122 of the Dte.General of Security SSB for renewal the calssification of Kohima w.e.f. 24-8-94 to 25-8-98.	Annexure-R/6	Page - 38
7. 22-07-98	O.M.No.9/SSB/A2/86(1)-Manipur, of Dte. General of Security, SSB for renewal of the classification of Kohima as Category 'B' w.e.f. 26-08-98 to 25-8-01.	Annexure-R/7	page - 39
8. 27-5-92	O.M.No.9/SSB/A2/86(1)-V(pt)/ 3049 of the Dte.General of the Dte. General of Security SSB,convening for classification Karong and some stations in Manipur & Nagaland Divn.of SSB as category 'B' for the purpose of ration allowance and other concessions for a period of 3 yrs. w.e.f. 27-5-92 to 26-5-95.	Annexure-R/8	page - 40
9. 18-9-95	O.M. No.9/SSB/A2/86(1) Manipur of Dte. General of Security,SSB for renewal of the classification as category 'B' w.e.f. 27-5-95 to 26-5-98.	Annexure-R/9	Page - 42

b

1 2 3 4

10. 22-7-98. OM No.9/SSB/A2/86(1)-Manipur Annexure-R/10  
of Dte. General of Security, SSB Page - 43  
for latest renewal of the classi-  
fication of Karong as category  
'B' station w.e.f. 27-5-98 to  
26-5-01.

11. 14-6-96. A Division Bench of this Hon'ble Annexure-R/11  
CAT (Tribunal) order in O.A. No. page - 44  
245/95 in respect of granting  
the ration allowance to the  
applicants of non-executive staffs  
of A.R.C. Docoemdooma.

12. 16-03-98 Hon'ble Supreme Court's order in Annexure-R/12  
S.L.P. No.1706/97 arising out Page - 49.  
of O.A. No. 245/95 and same was  
dismissed.

13. 30-10-00 Hon'ble CAT order in O.A. No.133/ Annexure-R/13  
2000 directing the authorities Page - 51  
to pay the ration allowance to  
the applicants of Imphal 'B'  
station.

14. 14-8-01 Hon'ble CAT order in O.A.No.174/ Annexure-R/14  
01 directing the authorities to Page - 54  
pay the due/arrear ration allowance  
to the applicants 'B' station.

15. 17-9-03 OM No.1/16(5)E/89/SSB/11691 Annexure-R/15  
Govt. of India, Ministry of Home Page - 55  
Affairs, Office of the Inspector  
General, SSB, Manipur & Nagaland  
Division, Imphal for rejecting  
the joint representation of the  
applicants for ~~maximum~~ due/arrear  
ration ~~allowance~~ allowance.

16. 01-08-03 Copy of the joint representa- Annexure-R/16  
tion of the applicants for Page - 56.  
grant of the due ration  
allowance.

Filed by: *H. Prem Singh*  
Counsel for the applicants.

18<sup>th</sup> DEC 2003

गुवाहाटी न्यायिक आयोग

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:GUWAHATI BENCH

GUWAHATI

Original Application No. 265 of 2003.

Sri H. Ibotombi Singh & seven others.

.... Applicants.

-Vrs-

1. The Union of India & ors.

.... Respondents.

I\_N\_D\_E\_X

Sl.No.	Particulars/documents	pages.
1.	Original application.	1 - 18
2.	Verification	- 19 -
3.	Affidavit.	- 20 -
4.	Annexure-R/1 copy of the letter dated 18-12-87.	21 - 27
5.	Annexure-R/2 Copy of the letter dated 28-10-86.	28 - 34
6.	Annexure-R/3 * Copy of the letter dated 9.8.89.	- 35 -
7.	Annexure-R/4 Copy of the letter dated 12-1-99.	- 36 -
8.	Annexure-R/5 Copy of the OM dtd. 26-8-92.	- 37 -
9.	Annexure-R/6 Copy of the OM dtd. 8-12-97	- 38 -
10.	Annexure-R/7 Copy of the OM dtd.22-7-98.	- 39 -
11.	Annexure-R/8 Copy of the OM dtd.27-5-92.	40 - 41
12.	Annexure-R/9 Copy of the OM dtd.18-9-95.	- 42 -
13.	Annexure-R/10 Copy of the OM dt. 22-7-98.	- 43 -
14.	Annexure-R/11 Copy of the Judgment/order of the CAT passed in O.A. No.245/95 dtd. 14-6-96.	44 - 48

contd. . 2/-

PREPARED BY  
S. Prem Singh  
1/12/03  
Advocate

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15. Annexure-R/12 Copy of the Judgment/ *-49-50*  
order passed by the Hon'ble Supreme  
Court on 16-3-98 in SLP No.170 6/97.

16. Annexure-R/13 Copy of the order dtd. *51-53*  
30-10-2000 passed by CAT in O.A. No.  
133/2000.

17. Annexure-R/14 Copy of the order dtd. *-54-*  
14-8-2001 passed by Hon'ble CAT in  
O.A. No.174/01.

18. Annexure-R/15 Copy of the impugned *-55-*  
Memorandum dtd. 17-09-2003.

19. Annexure-R/16 Copy of the joint *- 56-57*  
representation .

Dated/Imphal  
the 11/12/03

Signature :

*H. Prem Singh  
Adv.*

9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:GUWAHATI BENCH

GUWAHATI

(An application U/S 19 of the Administrative Tribunals Act, 1985).

ORIGINAL APPLICATION NO. 265 OF 2003.

1. Shri Huirem Ibotombi Singh aged about 42 years s/o. late H. Tamphajao Singh, Pharmacist, Office of the Area Organiser, SSB, Ukhru, under the administrative control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal (Manipur).

2. Miss Mariama N.D. aged about 35 years, d/o. N.D. Darid, Lab. Technician, Office of the Divisional Organiser, SSB, Imphal (Manipur).

3. Sri Rama Hmar aged about 42 years s/o. Rongai Hmar, Driver office of the Divisional Organiser, SSB, HQ, Imphal (Manipur) of Churachandpur, P.O. , P.S. & Dist.C.C.pur.

4. Sri L. Suresh Singh aged about 40 years, Assistant, SSB, Directorate Office, New Delhi-66. He earlier worked as such in the office of the Area Organiser, SSB, Imphal.

5. Sri S.P. Biswas aged about 43 years, Assistant, SSB, Directorate Office, New Delhi - 66. He earlier worked as such in the office of the Divisional Organiser, SSB, HQ, Imphal (Manipur).

6. Sri Kamei Meihonpam R. Naga aged about 58 years s/o. Kamei Makysing, Ex-Assistant, office of the Area Organiser, SSB, Imphal (Manipur).

7. Sri Athokpam Chaoba Singh aged about 60 years s/o. late A. Purno Singh of Wangkhei Yonglan Leirak, Imphal, Ex-Peon, office of the Area Organiser, SSB, Imphal Manipur.

8. Smt. Laitonjam ongbii Chandramani Devi aged about 43 years w/o late Kala Singh, Ex-Driver, Office of the A.O. SSB, Imphal (Manipur), resident of Sagolband Moirangmayum Leirak, Imphal, P.O. & P.S. Imphal.

..... All the above - applicants are non-executive personnel serving in the SSB, under the administrative control of the Divisional Organiser, SSB, Manipur & Nagaland Division, Imphal (Manipur).

..... Applicants.

-V/s -

1. The Union of India (represented by the Secretary to the Government of India, Ministry of Home Affairs, New Delhi).

2. The Director General, SSB, Ministry of Home Affairs, Govt. of India, East Block-B, R.K. Puram, New Delhi.

Contd. . . 3/-

Jy. Jibonombi Singh

Sub Commissioner  
Mizoram

3. The Divisional Organisor,SSB,  
Manipur and Nagaland Division,  
Imphal - 795001.

4. The Area Organisor,SSB,Imphal,  
Manipur.

.... Respondents.

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE.

1. Illegal and arbitrary action of the respondents - authorities is not allowing the applicants to draw Ration Allowance only on the ground that they were not applicants disposed of by this Hon'ble Tribunal directing payment of ration allowance to the applicants from the due dates. The SSB Directorate (New Delhi) had intimated the Divisional Organiser,SSB,Manipur and Nagaland Division,Imphal (Respondent No.1) that the non-applicants in various cases disposed of by this Hon'ble Tribunal directing payment of ration allowance to the applicants were not entitled to draw ration allowance on the basis of Judgment/orders passed by this Hon'ble Tribunal.

2. That O.M. No.1/16(5)E/89/SSB/11691 dated 17/09/03 issued by the Respondent No.4 whereby the joint representation submitted by the applicants praying for grant of ration allowance prior to 30-01-01 was returned back to the applicant No.1. It would appear from the said memorandum that the case of the applicants could not be acceded to for granting Ration Allowance prior to 30-01-01 as the applicants are not applicants in CAT which had amounted to summarily rejecting the claim of the applicants for ration allowance.

3. That the applicant No. 4 and 5 also filed separate representations to the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal on 14/02/03 and 17/02/03 respectively for grant of rational allowance prior to 30-01-2001 when they were posted at Imphal. However the competent authorities did not take any positive action till this date. The said representations were kept in the cold storage of the authorities. Thereafter, the applicants No. 4 and 5 also submitted a reminder application on 01/08/03 along with six other applicants.

2. JURISDICTION OF THE TRIBUNAL :

The applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of the Tribunal.

3. LIMITATION :

The applicants further declare that the application is within the limitation prescribed U/S 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

1. That the applicants No. 1 to 7 are all non-executive personnel who are/were serving in the Special Service Bureau (SSB in short), Imphal in the office of the Area Organiser (Adm) under the administrative Control of the Divisional Organiser, SSB, Manipur & Nagaland Division, Imphal (Respondent No. 3). The applicants No. 6 and 7 are/were retired employees. They were serving as Assistant and Driver respectively in office of the Area Organiser, SSB, Imphal. The applicant 8 is the legal representative/legal wife of late Laitonjam Kala Singh (Ex-Driver) who was serving under the Administrative control of Area Organiser, SSB, Manipur. The applicants

Office of the Commissioner  
Manipur

contd. 1. 5/-

H. Gobomki Singh

applicants No. 4 and 5 were also serving as Assistants under the administrative control of the Divisional Organiser,SSB, Manipur and recently transferred/posted at SSB,HQrs. New Delhi.

2. The SSB is a Department of the Government of India directly under the Cabinet Secretary but the organisation has been detached from the cabinet Secretariat and brought recently under the Administrative Control of the Ministry of Home Affairs, Government of India, New Delhi.

The applicants have a common grievance and interest in the matter and as such they are filing a single application inasmuch as the reliefs prayed for, if granted to one of them, will be equally applicable to all the other applicants as they are similarly situated. This is being done with a view to avoiding multiplicity of litigations. The applicants crave leave of this Hon'ble Tribunal to allow them to file a single application as provided in Rule 4(5)(a) of the CAT(Procedure) Rules, 1987.

3. That the Govt. of India, in 1962, set up the Directorate General of Security(D.G.S. in short) under the Administrative Control of the Cabinet Secretariat for some specific purposes which is a multirole, multi-disciplinary organisation comprising four agencies, namely, Special Service Bureau(SSB in short), Aviation Research Centre(A.R.C. in short), Special Frontier Force( S.F.F. in short) and Chief Inspectorate of Armaments.

4. That the applicants beg to state that the Cabinet Secretariat, vide letter No.A.27011/4/86-EA-II dated 18-12-87 addressed to the Director, Planning, Directorate General of Security, informed that certain concessions were granted to the Staff of SSB,, SFF.,CIOA.(Chief Inspectorate of Armaments)

Office Commissioner  
Manipur

contd. . 6/-  
J. H. Shastri Singh

and Directorate of Accounts and the concessions were listed in Annexure-I. In the said letter, it was also mentioned that for some of the concessions, the various hardship locations had been categorised as 'B' and 'C' stations as mentioned in the Annexure-II to the letter. In the said letter, it was also mentioned that for the purpose of House Rent Allowance, concessions to the various categories to Staff, the equation of post as listed in Annexure - A to the Cabinet Secretariat order dated 28-10-86 would also be applicable in respect of the Staff of SSB., SFF., CIOA. and Directorate of Accounts.

Annexure-R/1 is a copy of the letter dtd. 18-10-87 along with two Annexures.

5. That the applicants beg to state that, from the said letter and Annexure, it would be apparent that certain concessions were granted and in the case of the applicants, the concession referred to against serial No.2 in Annexure-1, i.e. Ration Allowance, would be relevant. The House Rent Allowance to the executive cadre was made admissible to the personnel of other cadres also of the corresponding level except in the case of SSB Battalion personnel and Deputy Commandants/Company Commanders/Assistant Company Commander of SFF and also those on deputation in the SFF from the Army.

6. That the applicants beg to state that the order dated 28-10-86 mentioned in letter dated 18-12-87 (Annexure-I) was an order from the Cabinet Secretariat whereby the sanction of the President was conveyed to the equation of posts listed at Annexure-A in various cadres of corresponding level in Aviation Research Centre to that of the executive cadre. The present applicants have been equalised with the

the Field Officers and below and as per the said equation, the applicants were paid House Rent Allowance from 1987 itself.

Annexure-R/2 is a copy of the letter dtd. 28-10-86 along with enclosures

7. That the applicants beg to state that in terms of Cabinet Secretariat letter dated 18-12-87, as provided in Annexure-II to that letter, the following hardship locations in Manipur had been categorised as "C" with effect from 1.8.87 :-

- I) Tamenglong
- II) Ukhrul
- III) Churachandpur
- IV) Nungba (not Mongbba)

8. That the applicants further beg to state that in terms of the above-noted Cabinet Secretariat letter dated 18-12-87 (Annexure-I), the following hardship locations were not categorised as either "B" or "C" stations and as such the SSB personnel serving in these stations were not granted ration allowance initially.

- I) Imphal
- II) Kohima
- III) Karong.

In exercise of powers conferred on him as the Head of the Department in terms of paragraph 3 of the aforesaid Cabinet Secretariat letter dated 18-12-87 (Annexure-II), the then Director, SSB, New Delhi which had since been resigned as Director General, SSB (Respondent No.2), by his O.M. No.9/SSB/A 2/86(1) IV Pt-II dated 9-8-89, conveyed his sanction

contd. . 8/-

J. Gostambi Singh

Comptroller  
Manipur

to the classification of Imphal in Manipur as Category "B" Station for the purpose of granting ration allowance and other concessions as referred to in the said letter dated 18-12-87 (Annexure-I) for a period of 3(three) years with effect from the date of issue of that order dated 9.8.89, i.e., from 9.8.89 to 8.8.92.

Thereafter, the classification of Imphal (Manipur) as Category "B" Station for the purpose of granting ration allowance and other concessions was duly renewed from 9.8.92 to 8.8.95 by OM dated 30.9.92 and then from 9.8.95 to 8.8.98 by OM dated 8.12.97. The latest renewal of the classification of Imphal(Manipur) as Category "B" location with effect from 9.8.98 to 8.8.2001 was sanctioned by the competent authority vide his O.M. dated 12-1-99.

Annexure-R/3 is a copy of the letter/  
office memorandum dtd. 9.8.89

Annexure-R/4 is a copy of the office memorandum dtd. 12-1-99.

9. That similarly, the competent authority, as stated above, conveyed the sanction to the classification of 'Kohima' (Nagaland) as category "%B" station for the purpose of granting ration allowance and other concessions for a period of 2(two) years with effect from the date of issue of the O.M. No. 9/SSB/A 2/86(1)-V(Part)/4122 dated 26-8-92 i.e. from 26-8-92 to 25-8-94. The classification of Kohima was duly renewed from 26-8-94 to 25-8-98, and from 26-8-98 to 25-8-2001. The above renewal of the classification of Kohima(Nagaland) as category "B" Station was sanctioned by the competent authority vide OM dated 8.12.97 and OM dated 22.7.98.

contd. . 9/-

## H. Shostak's Songs

Annexure-R/5, R/6 and R/7 are the copies of office memoranda dtd.26-8-92, dtd. 8-12-97 and dtd. 22-7-98 respectively.

10. That by OM No.9/SSB/A 2/86(1)-V(Pt)/3049 dtd. 27-5-92, the competent authority conveyed the sanction to the classification of Karong and some other stations in Manipur and Nagaland Division of the SSB as category "B" Stations for the purpose of granting ration allowance and other concessions for a period of 3(three) years with effect from the date of issue of that order dated 27-5-92 i.e., from 27-5-92 to 26-5-95. The classification of Karong as category "B" location was duly renewed from 27-5-95 to 26-5-98 by O.M. dated 18-9-95. The latest renewal of the classification of Karong as category "B" Station was sanctioned vide OM dated 22-7-98 covering the period from 27-5-98 to 26-5-2001.

Annexure-R/8, R/9 and R/10 are the true copies of the said office memorandum dated 27-5-92, dtd. 18-9-95 and dtd. 22-7-98 respectively.

11. That the applicants, being non-executive personnel of the SSB. serving under the administrative control of the Divisional Organiser,SSB, Manipur and Nagaland Division, Imphal(Respondent No.3) in the following stations which are categorised as "B" and "C" locations are entitled to the grant of ration allowance with effect from the date of categorisation of the stations or from the date of ~~categorisation~~ their posting whichever is later.

- i) Tamenglong - 'C' category with effect from 1-8-87.
- ii) Imphal - 'B' category with effect from 9-8-89.
- iii) Kohima - 'B' category with effect from 26-8-92.

- iv) Ukhrul - 'C' category with effect from 1-8-87.
- v) Churachandpur - 'C' category with effect from 1.8.87.
- vi) Nungba (not Monghba) 'C' category with effect from 1.8.87.
- vii) Karong - 'B' category with effect from 27-5-92.

12. That after categorisation of the above-noted stations as 'B' and 'C' locations, the employees of the SSB serving in these locations became eligible for receiving ration allowance with effect from the respective dates of categorisation or from the date of their joining in these locations, whichever is later, and accordingly the Field Officers and below were being paid ration allowance. However, for reasons best known to the authorities, the applicants were not paid ration allowance in a most illegal and arbitrary manner.

13. That the applicants beg to state that the Aviation Research Centre is a part of Directorate General of Security along with SSB and two other organisations. Similar concessions including Ration Allowance were granted to the employees of the Aviation Research Centre, The non-executive Staff of the Aviation Research Centre were also deprived of the Ration Allowance and only executive Staff was given the same. Some employees of Aviation Research Centre, Doomdooma had filed an application before this Tribunal claiming that being non-executive staff, they were also entitled to get

contd. . 11/-

*H. Jibonabi Singh*

the Ration Allowance as was being given to the executive Staff, according to the equalisation done as per order dated 28-10-86 (Annexure-II) and the same was numbered as O.A. 245/95. A Division Bench of this Tribunal, by judgment dated 14-6-96, held that the Ration Allowance was admissible to the applicants and directed that the Ration Allowance be paid to the applicants at the rate applicable to them with effect from the due date and to pay the arrear amounts within a fixed period. The Aviation Research Centre authorities, instead of granting the concessions, filed an S.L.P. in the Hon'ble Supreme Court challenging the order passed by this Hon'ble Tribunal granting Ration Allowance to the non-executive staff and the same was numbered as Special Leave to appeal (Civil) No. 1706/97. The Hon'ble Supreme Court, by order dated 16-3-98, dismissed the Special Leave to Appeal and directed that the order be punctually observed and carried into execution by all concerned.

Annexure-R/11 and R/12 are the true copies of the Judgment/order dtd.

14-6-96 passed by Hon'ble CAT and Judgment/order dtd. 16-3-98 passed by the Hon'ble Supreme Court - respectively.

14. That the applicants beg to state that in pursuance of the said Judgment, the Cabinet Secretariat, vide their order No.A-27011/4/86/EA.II/1483 dated 16-6-98, sanctioned the Ration Allowance to the non-executive staff of the Aviation Research Centre and all payments have ~~been~~ since been made to the staff who are still continuing at Doomdooma which ~~was~~ has been categorised as "B" Station.

15. That thereafter, the non-executive personnel serving in the SSB at Itanagar (Arunachal Pradesh) under the administrative control of the Divisional Organiser, SSB, Itanagar filed an application before this Hon'ble Tribunal which was registered as O.A. No. 103/99 claiming grant of ration

allowance with effect from 8-11-94, date from which Itanagar was categorised as "B" Stations. This Hon'ble Tribunal, by order dated 8.9.99, allowed the application directing the respondent - authorities to pay ration allowance to the applicants with effect from due date. It was further directed that the arrear amount, as admissible to the applicants, should be paid within 90 days from the date of receipt of the order.

16. That thereafter, the non-executive personnel of the SSB serving in Shillong under the administrative control of the Divisional Organiser, SSB., Shillong, Meghalaya who were similarly denied ration allowance also filed an application before this Hon'ble Tribunal praying for grant of ration allowance with effect from the date when Shillong was categorised as "B" station by the competent authority. The said application was registered and admitted as O.A. No. 367/99. This Hon'ble Tribunal by order dtd. 12-1-2000, disposed of the application by directing the respondents to pay Ration Allowance to the applicants from the due date.

17. That 104 non-executive personnel serving in SSB. under the administrative control of the Divisional Organiser, SSB., Manipur and Nagaland Division, Imphal (Respondent No. 3) also filed an application before this Hon'ble Tribunal claiming payment of ration allowance to them with effect from 9.8.89, the date from which Imphal was categorised as "B" Station or from the date of actual joining at Imphal whichever is later which was registered as O.A. No. 133/2000. This Hon'ble Tribunal, by order dated 30.10.2000, allowed the application directing the respondent - authorities to pay ration allowance to the applicants according to their entitlement.

contd. . 138-

Annexure-R/13 is a true copy of the order dtd. 30.10.2000 passed by this Hon'ble Tribunal in O.A. No. 133/2000

18. That 18 non-executive personnel serving in SSB under the Administrative control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal (Respondent No. 3) also filed an application before this Hon'ble Tribunal claiming payment of ration allowance to them with effect from 9-8-89, the date from which Imphal was categorised as "B" Station or from the date of actual joining at Imphal whichever is later which was registered as O.A. No. 174/2001. This Hon'ble Tribunal, by order dated 14.8.2001, allowed the application directing the respondent-authorities to pay ration allowance to the applicants according to their entitlement, and the same was complied with by the concerned authorities.

Annexure-R/14 is a true copy of the order dtd. 14-8-2001 passed by this Hon'ble Tribunal in O.A. No. 174 of 2001.

19. That the applicants beg to state and submit that they are also similarly situated like the applicants in the above noted original applications and as such their case for granting ration allowance is squarely covered by the orders passed by this Hon'ble Tribunal allowing the above-noted original applications. The present applicants are ~~entitled~~ entitled to the grant of ration allowance with effect from the date of categorisation of the above Stations as "B" and "C".

20. That the applicants submitted a joint representation on 14-06-2003 to the respondents- authorities for grant of ration allowance prior to 30-01-2001. However the respondents - authorities did not consider the joint representation

of the applicants. Thereafter the applicants again filed another reminder representation on 01-08-03 to the authorities - respondents for grant of respective due/arrear ration allowance which are admissible/entitled as per the services rendered by them. In this regard the respondents No. 4 issued a Memorandum on 17th Sept., 2003 under his Office Memorandum No. 1/16(5)E/89/SSB/11691 stating that the case of the applicants could not be acceded to for granting ration allowance prior to 30-01-2001 as they were not an applicants in various cases decided by this Hon'ble Tribunal directing payment of ration allowance to the applicants. From the said impugned O.M. dtd. 17-09-03 it would appear that the representation submitted by the applicants has been summarily rejected.

It would be pertinent to mention here that the respondent No. 3 had issued standing instructions that non-applicant(s) in various cases finalised by the Guwahati Bench of the Central Administrative Tribunal is/are not ~~entitled~~ entitled to get ration allowance. Because of illegal and arbitrary action of the respondent - authorities, as stated above, the applicant is convinced that no useful purpose will be served by waiting any longer and as such the applicant is now approaching this Hon'ble Tribunal praying for relief.

Annexure-R/15 is a true copy of the impugned Memorandum dtd. 17-09-2003

Annexure-R/16 is a true copy of the joint representation.

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

- 1) For that the action of the respondent - authorities in denying Ration Allowance to

the applicants is illegal, arbitrary and highly discriminatory and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief ~~otherwise~~ otherwise due to them.

- ii) For that the applicants have been illegally discriminated against is not allowing them to draw ration allowance although they are similarly situated like those ~~xxx~~ applicant in OA No. 245/95, OA No. 103/99, OA. No. 133/2001 and OA No. 174/2001 who have since ~~been~~ been granted ration allowance, with arrears, in pursuance of the orders passed by this Hon'ble Tribunal and as such the action of the respondent-authorities is bad in law and liable to be set aside.
- iii) For that respondent-authorities are legally required to extend the benefit of ration allowance to the present applicant of their own in pursuance of orders passed in various original applicants by this Hon'ble Tribunal directing payment of ration allowance to the applicants and that no having been done, the action of the respondent-authorities is denying ration allowance to the applicants is bad in law liable to be set aside.

contd. . 16/-

H. J. Bafombe Singh

iv) For that the respondent-authority instead of extending the benefit of the above-noted orders allowing ration allowance to the applicants of their own, committed a serious illegality by driving and harassing the applicants to approach this Hon'ble Tribunal causing multiplicity of litigations and as such the action of the applicants deserves to be struck down at unsustainable in law.

v) For that the action of the authorities is not allowing the applicants to draw Ration allowance has resulted in serious discrimination offending the ~~any~~ equality provisions contained in Article 14 and 16 of the Constitution of India and as such the action of the authority is bad in law and liable to be set aside.

vi) For that, in any view of the matter, the action of the authorities in subjecting the applicants to serious and illegal discrimination and denying them the Ration Allowance otherwise due to them is bad in law and liable to be set aside.

#### 6. DETAILS OF THE REMEDIES EXHAUSTED :

The applicants had submitted representations to the competent authority through proper channel but these were rejected only on the ground that they were not applicants in earlier cases allowed by this Hon'ble Tribunal in the matter of granting ration allowance.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH  
ANY OTHER COURT :

The applicants further declare that they have ~~not~~ previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT :

It is, therefore, prayed that Your Lordships would be graciously pleased to admit this application, call for the entire records of the case, ask the respondents to show cause as to why the applicants should not be granted the benefit of ration allowance with effect from the date of categorisation of the stations (Places of posting) as 'B' and 'C' or from the date of Actual joining at such Stations whichever is later as has been granted to others who are similarly situated like the applicant(s) and after perusing the causes shown, if any, and hearing the parties, direct that, in view of the attending facts and circumstances of the case, the applicants be granted ration allowance with effect from the dates from which the places of posting of the applicants have been categorised as "B" and "C" Stations, as stated above or from the date of their actual joining at these places, including arrears due to them

  
Ours Commission  
Maninu

contd. 18/-  
H. J. Bora Mohi Singh

as has been granted to the similarly situated non-executive employees of the ARC and SSB after setting aside the impugned order dated 17-09-2003 (Annexure - R/15) and/or pass any other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness, the applicants, as in duty bound, shall ever pray.

9. INTERIM ORDER, IF ANY, PRAYED FOR :

- NIL -

10. Does not arise, the application will be presented personally by the Advocate of the applicants.

11. PARTICULARS OF THE BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE :

I.P.O. NO. 3716387296 DATED 8-12-03.

issued by Guwahati Post Office payable at Guwahati is enclosed.

12. LIST OF ENCLOSURES :

As stated in the Index.

Con td. . 19/-

H. Ghatore Singh

VERIFICATION

I, Huirem Ibotombi Singh aged about 42 years,  
late  
s/o. ~~H.~~ Tamphajao Singh presently serving as Pharmacist  
in the office of the Area Organiser, Ukhrul (SSB) ~~as~~  
under the Administrative Control of the Divisional  
Organiser, SSB, Imphal (Manipur) do hereby verify that I  
am one of the applicants in this original application  
and I have been authorised by other applicants to sign  
this verification on behalf of ~~the~~ all the applicants.

The statements made in paragraphs  
are true to my personal knowledge, these in  
paragraphs No. are believed to be true on legal  
advice and that I have not suppressed any material facts.

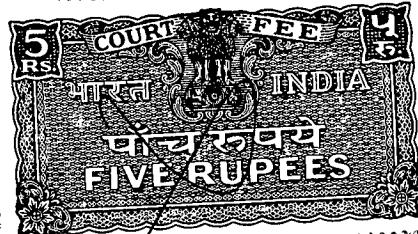
H. Ibotombi Singh

Signature of the Applicant  
No.1.

Dated : 28/11/03  
Place: Imphal



Oath Commissioner  
Manipur



xx 20



A F F I D A V I T

Huirem Ibotombi Singh aged about 42 years s/o.

late H. Tamphajao Singh presently serving as Pharmacist in the office of the Area Organiser, Ukhrul (SSB) under the Administrative Control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal (Manipur) do hereby make Oath and state as under:

1. That I am the Applicant No. 1 and this original Application and I have been authorised by other applicants to sign/file this O.A. and swear this Affidavit on ~~mekka~~ ~~mekka~~ behalf of all the applicants. This is true to my knowledge.

2. That the statements made in this O.A. from para 1 to relating to factual matters are true to personal knowledge and based on records and the legal points are submissions made on legal advice which I believe to be true and the Annexures are true copies/extract true copy of the original and I believe the same to be true. This is true to my knowledge.

Verified that this Affidavit contains only the truth and no part of the same is false.

Dated/Imphal

the 28/11/03

By:- *H. Prem Singh*  
Advocate.

Signature of the deponent,

*H. Ibotombi Singh*

Solemnly affirmed before me on 28/11/03  
...  
in the court premises by the declarant  
who is identified by *H. Prem Singh*.  
The declarant seems to understand the  
contents fully well on their being read  
over and explained to him.

*AB*  
28/11/03  
Oath Commissioner  
Manipur

# ANNEXURE

R/1  
9

MINISTER OF HOME AFFAIRS

I

NO. A.27011/4/86-RA-11

GOVERNMENT OF INDIA

Cabinet Secretariat,  
Bikaner House (Annexe),  
Chhatrapati Road,

NEW DELHI.

NEW DELHI, the 18.12.87.

18-12-87

(O)

the Director (Planning),  
Director General of Security,  
West Block, P.C. PUKAR,  
New Delhi-66.

Subject:- Grant of concessions to the staff of SSB, SPP,  
C.I.D.G.B. and Directorate of Accounts.

TRUE COPY  
H. Prem Singh  
28/11  
Advocate

I am directed to convey to the sanction of the  
President to the grant of concessions mentioned in the  
Annexure-I to the various categories of staff of SSB, SPP,  
C.I.D.G.B. and Directorate of Accounts subject to the restrictions  
indicated thereon on the pattern of the Research &  
Analysis wing of this Secretariat.

These orders will take effect w.e.f. 1st August  
1987.

(3) ✓ For some of the concessions the various hardship  
locations have been categorised as 'B' & 'C' stations as  
indicated in Annexure-II to this letter. However, if the  
heads of the department feel at certain times that certain  
locations or assignments have become specially hazardous  
and there is a specific increase in the threat to the

H. Prem Singh

  
Date Commissioned  
Contd... Maxima

2.

24

30

*for removal, and/or furnish*  
*the particulars of hardship and the period for which such*  
*conditions may be categorized as belonging to category 'B'*  
*for the purpose of making illustrations, commo-*  
*nations after recording the reasons in writing.*

As for the purpose of making illustrations, commo-  
nations to the various categories of staff, the equation of  
conditions listed in Annexure 'A' to the Cabinet Secretariat's  
order No. A-11016/86-Do.1, dated 28.10.86, will also be applicable  
in respect of the staff of SSB, SFF, CIOA and  
Directorate of Accounts.

5. This issued with the concurrence of the Ministry  
of Finance vide their U.O. No. S-1428/SE/87 dated 10.8.87  
and with U.O. No.  
1151/DJS/1428/31, dated 2nd Dec. 1987.

Yours faithfully

sd/-

(R.K.GANGAR)

Deputy Secretary (SP)

TRUE COPY

H. P. Singh  
28/11  
Advocate

ANNEXURE-I & II.

COPY TO:-

1. Shri H. P. Singh, Director, SSB.
2. Maj. Genl. S. K. Sharma, IG SFF.
3. G. D. Mathur, Dy. Director of Accounts.
4. Sh. Col. K. R. Bhambhani, CIOA.
5. Shri S. Subrahmanian, Director IF.
6. Shri K. K. Mittal, Dy. Director of Accounts (SU).
7. Order File.

contd...

24

*Sub Committee  
Minutes*

H. P. Singh

-23-

~~-25-~~

(35)

(35)

31

3.

TO THE DIVISIONAL ORGANISER, SSB AREA DIVISION ITANAGAR.

RECEIVED 6/12/98/27

DATED 20.11.97

COPY TO:

2. a. the members of CC, SSB, Nirang/Paser/Tazu for information and  
necessary action. u.v.t. your signal No. 4724 dated

10.11.97.

sd/- Illegible

AREA ORGANISER (s)

DIVISIONAL OFFICE SSB ITANAGAR.

FILE COPY  
H. Pan Singh  
28/11  
Dated 20.11.97

Kr

H. Pan Singh

  
H. Pan Singh  
Divisional  
Officer

24-26-  
26

ANNEXURE-I

ANNEXURE TO THE CABINET SECTT. LETTER NO. A.27011/4/86-EA-II  
DATED 15 DECEMBER, 1987.

Sl. No.	Nature of the concession	Extent of the concession granted	Remarks
---------	--------------------------	----------------------------------	---------

1	2	3	4
---	---	---	---

1)	Hardship allowance	A hardship allowance of 8.25% of basic pay for the stations which are/ subject to maximum of Rs.400/- p.m. in respect of category 'C' and 12.5% of basic subject to maximum of Rs.200/- p.m. to category 'B' stations <u>other than those situated in the North-Eastern region, Andaman &amp; Nicobar Island and Lakshwweep, where special allowance is already sanctioned.</u>	declared as belonging to category 'B' and 'C' by the Head of the department under the powers now delegated to him, the same rates will apply.
----	--------------------	---	---

CCOPY

Advocat

AB  
SAC  
Member

H. S. Stomler S/o

32

-25-

① ②

③

ii) Ration allowance

~~100/- per day~~

Ration allowance to the rank of Field  
officers and below at the following rates  
excepting SSB Bn. personnel and Dy. Comds/  
Dy. Comds/Asstt. Dy. Comds of SFT and  
also those on deputation in the SFT from,  
the Army :-

contd...

TRUE COPY



Advocate

H. Bostomlee Singh



Accounts Cadres. Subject to a maximum of 100/- in each  
Grade :-

33

-6-

1	2	3	4
8.	cash compensation for work on holidays	cash compensation for work on holiday as admissible to the staff of the executive cadre upto the rank of field officers, in the I.R.C.R.A. will be admissible to personal assistants, stenographers and other staff of telecom, cipher and M.T. cadres, who are drawing basic pay of Rs. 900/- (pre-revised) and below are not entitled to overtime allowance.	
9.	government transport	government transport will be provided to the staff engaged in night shifts for picking them up and to enable them to return to their residence.	
10.	security allowance to Ministerial, secretarial and Accounts cadres.	security allowance at the following rates is sanctioned to the following category of the staff working in top secret branches, subject to a maximum of 15% in each grade:-	

	Designation	Amount
i)	L.D.C.	Rs. 20/- P.M.
ii)	Steno. Gr. II/IPC	Rs. 30/- P.M.
iii)	Steno. Gr. II/Assistant R.A.	50/- P.M.
iv)	Section Officer/Principal Private Secretary/Sr. P.A.R.R.	100/- P.M.
v)	Assistant Director/Area Organiser/By.	
	Director of Accounts	Rs. 200/- P.M.

H. G. Stombe S/o

Commissioner  
Manaw

(44) -27-

ANNEXURE-A TO THE CABINET SECRETARIAT LETTER NO.

DATED:

STATE

ARUNACHAL PRADESH

CATEGORY 'B' LOCATION

BOMDILA	C/TATO
TAWANG	KOLORIANG
DAPARIDO	HONGAONG
ALONG	MECHUKA
YINUKIONG	TUTING
ROING	WAKKA
MAULUNG	HAWAT
MIAO	LADU
NAMPONG	LONGDING
SEPPA	PANCHAO (TENG RUP)

RADHANPUR

KALPT (REKONG-PREO)  
POONI

KATA  
KALONG  
HYOMA  
HANLE  
LEH  
KHALSK  
NORCH  
CHAKRP  
EKARONG  
CHANDEL  
CHURACHAM  
DEPUR  
HONCHUA  
TAMENGLONG  
TRIDOO  
CHACBAD  
KHEIJIANG

CELEST

MANIPUR

S & K

HANTPUR

TRUE COPY



Advocacy

MEGHALAYA

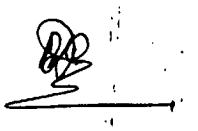
TRIPURA

WEST BENGAL

WEST BENGAL

JOHAT  
MONGSTOIN  
KALASEHAR  
UDAIPUR  
KHOIWA  
SONIWMURA  
DHARCHULAI  
JOSHIMATH  
SUKIAPOKHRI  
NAXALBARI

NUNSYART

  
Commissioner  
Minister

  
H. Shastri Singh

(15) 28-10-86  
GOVERNMENT OF INDIA  
CABINET SECRETARIAT  
NUMBER ONE ANNexe  
RAMADEV ROAD,  
NEW DELHI.

ANNEXURE-A

REF ID: A115

Ref

No. A-11016/6/86-DO1 dated 28.10.86.

Subject: Extension of House Rent Allowance concession  
to other cadres of ANC at par with executive  
cadres.

Reference: ANC Dtd U.O. No. APC/B-I /86/85 dated  
13.9.1986.

2. In continuation to this secretariat letter  
No. A-69/11/8/86 -DO1 dated 10.5.1986, sanction of the  
President is hereby conveyed to the equation of posts  
listed at Annexure "A" to this order in various cadres of  
corresponding levels in the A.R.C. to that of the executive  
cadres in the said organisation exclusively for the  
purpose of payment of House Rent Allowance as admissible  
to the executive cadre.

3. This issues with the concurrence of the  
Director (IP) vide their p.v. No. 1799 dated 1.10.1986.

sd/-

(R.K. Gangar)

Deputy Secretary

(S.R.)

cc

1. Shri R. Swaminathan, Director, ANC, New Delhi.
2. Shri A.C. Roy Choudhury, Director of Accounts, Cabinet Secretariat, New Delhi.
3. Shri J. Subramaniam, Director (IP) Cabinet Secretariat, New Delhi.
4. Guard file.

contd...

Ref  
CABINET SECRETARIAT  
MANIKAR

(116) 29-~~8~~7-~~8~~

MATERIALS

3X

No. Designation and pay corresponding pay scale of other scale of Executive cadre.

1	2	3
	<u>Executive</u>	<u>Non-Executive</u>
1. M.R.O.	1. Section Officer	Rs.650-1200/-
	2. Account Officer	Rs.940-1200/-
	3. Private Secretary	Rs.775-1200/-
	4. S.R. P.A.	Rs.650-1040/-
	5. Asstt. Fire Officer	Rs.650-1200/-
	6. Asstt. Commandant	Rs.650-1200/-
	7. Asstt. Engineer	Rs.650-1200/-
	8. Asstt. Surgeon (civil) Gr. I.	Rs.650-1200/-
	9. Deputy Works Supdt.	Rs.650-1200/-
	10. Asstt. Tech. Officer	Rs.650-1200/-
	11. Asstt. Aero. Arms Officer	Rs.650-1200/-
	12. Asstt. Meteo. Logist.	Rs.650-1200/-
	13. Librarian	Rs.650-1200/-
2. Field Officer		
Rs.650-25-750-880- 30-900.	8. Assistant ( )	Rs.425-800/-
	9. Steno, Gr. II (PA) ( )	Rs.425-800/-
	10. Accountant	Rs.500-900/-
	11. Station Officer	Rs.550-750/-
	12. Asstt. Librarian ( )	Rs.550-900/-
	13. Foreman	Rs.550-900/-
	14. Jt. Technical Officer-Gr. I	Rs.550-900/-
	15. Jt. Stores Officer Gr. I.	Rs.550-900/-

contd...

H. Elstombe Singh

Sect. Commissary  
Master

(47) 307-8

20

9. Technical Assistant (A/c wing).	Rs. 550-750/-
10. Communication Asstt.	Rs. 550-750/-
11. Professional Assistants	Rs. 550-900/-
12. J.R.O. Accounts Officer.	Rs. 550-900/-
13. Senior Medical Asstt.	Rs. 550-900/-

Group "B" posted though P.O. is a group "C" post, their equivalent with P.O. (group "C") post is shown as there is not equivalent post of Asstt./P.A. (steno-II)/ Asstt. Librarian in Junior executive cadre .

6

3. Deputy Field  
Officer.

Non-Executive  
—

Rs. 425-15-530-50/-	1. Steno, Gr-II	Rs. 330-560/-
25-560-20-600/-	2. U.D.C.	Rs. 330-560/-
	3. Technical Asstt. 35 (Library).	Rs. 425-700/-
	4. Overseer.	Rs. 425-700/-
	5. Teacher	Rs. 290-560/-
	6. Nursing Sister	Rs. 455-700/-
	7. Staff Nurse	Rs. 425-540/-
	8. Sr. Radio	Rs. 425-540/-
	✓ 9. Lab. Technician	Rs. 330-560/-
	10. Pharmacist (qualified).	Rs. 330-560/-
	11. Sanitary Inspector	Rs. 330-560/-
	12. Operation Theatre Technician.	Rs. 330-560/-
	✓ 13. Sr. Lab. Technician	Rs. 425-700/-
	14. Asstt. Coroner	Rs. 425-700/-

contd. . .

H. S. Tamboli Singh

## Outcomes Measures

3.

15. Massagist Rs. 450-700/-  
(Physiothera-  
pist).

16. Dietician Rs. 425-640/-

17. Jr. Technical Rs. 425-700/-  
Grade-II.

18. Jr. Stores Rs. 425-700/-  
officer  
Grade-II.

19. P.O.I. Super- Rs. 425-600/-  
visor.

20. Head Clerk Rs. 425-600/-  
(Accounts)

21. Pay Accounts Rs. 330-560/-  
clerk.

22. Medical Assis-  
tant (Dental). Rs. 425-600/-

23. Medical Assis- Rs. 425-600/-  
tant (General)

24. Aerodrome Op-  
erator. Rs. 380-660/-

25. Radio Tech- Rs. 380-560/-  
nician.

26. Radio Op. Rs. 380-560/-  
rator.

27. Scientific Rs. 425-700/-  
Ass't.

28. senior Observer Rs. 330-560/-

29. Junior Acco- Rs. 425-700/-  
untant.

*Executive*

G.A.P.O.

Rs. 330-8-370-10- 1. L.D.C. Rs. 260-400/-  
400-88-10-460/- 2. Auto. station  
officer. Rs. 330-480/-

3. Leading fire- Rs. 320-460/-  
man/M.T. fitter/  
Driver/Driver  
Navilder.

*H. J. B. Scy*

*Mr. G. A. P. O.*

*With Commissions  
Manlow*

(B2) - 2

3.

4. Fixer/ Fire Operator	Rs. 260-400/-
5. Lab. Assistant	Rs. 250-400/-
6. Telephone Operator	Rs. 260-400/-
7. Carpenter (Air Wing)	Rs. 320-400/-
8. Carpenter (A.V.)	Rs. 360-400/-
Workshop .	
9. Tailor (Air Wing), (Present Incumbent).	Rs. 320-400/-
10. Tailor (Air Wing) (Future Incumbent).	Rs. 260-400/-
11. Driver Operator Crane	Rs. 330-400/-
12. Pharmacist (unqualified)	Rs. 330-430/-
13. Mechanic	Rs. 260-400/-
14. Electrician	Rs. 260-400/-

Executive

5. E.O.G.

Rs. 260-330-380-420-  
8-350/-

Non-Executive

1. Sr. Carpenter operator.	Rs. 260-350/-
2. Driver	Rs. 260-350/-
3. Lines sub- Inspector	Rs. 225-350/-
4. Carpenter (Medical Unit).	Rs. 260-350/-
5. Tailor (Medical Unit)	Rs. 260-350/-
6. Painter.	Rs. 260-350/-
7. Sr. Examiner (Tyre)	Rs. 260-350/-
8. Vulcanisor/Painter.	Rs. 260-350/-
9. Blacksmith, Grade-II	Rs. 260-350/-
10. Welder, Grade-II	Rs. 250-350/-
11. Upholster.	Rs. 260-350/-
12. Mechanic (Turner)	Rs. 260-350/-
13. Painter.	Rs. 260-350/-
14. Mason.	Rs. 260-350/-

contd...

H. S. Sombi Singh

Compt. Commissioner  
Manipur

## Executive

5. Field Assistant  
Rs. 225-5-260-6-290-  
22-6-308/-  
(Electriculate).

12. Rs. 210-4-250-33-  
3-370/-  
(Non-Electriculate).

12. 1. Rs. 225-5-260-6-290-  
22-6-308/-  
(Non-Electriculate  
after 35 years of  
regular service).

## Non-Executive

1. Lab. Attendant Rs. 210-270/-  
2. Ayah Rs. 198-232/-  
3. Daftzy Rs. 200-250/-  
4. Peon Rs. 195-232/-  
5. Sweeper Rs. 196-232/-  
(Safaiwalla).

6. Chowkidar/ Watchman Rs. 196-232/-  
7. Gardener/Hall. Rs. 196-232/-

8. Lineman. Rs. 210-270/-

9. Lab. Attendant/ Watchman. Rs. 210-270/-  
Boarog.

10. Carpenter (Aiz- Wing) Rs. 210-250/-

11. Carpenter. Rs. 210-290/-  
Grade-IX (M.W.  
Workshop).

12. Head Gardener Rs. 210-270/-  
13. Janadar (Sweeper) Rs. 210-250/-

14. Cook. Rs. 280-250/-

15. Paramaintenance  
and Assistant  
(Packer). Rs. 210-280/-

16. Cobbler. Rs. 210-290/-

17. Grass cutter. Rs. 196-232/-

18. Waterman/  
Water carrier. Rs. 196-232/-

19. Loader. Rs. 196-232/-

20. Dresser. Rs. 210-270/-

21. Ayah (para Medi- Rs. 200-250/-  
cal staff).

contd...

*BB*  
With Commission  
Manion

*H. Ishwambe Singh*

*34-1*

6.

22. Barberess *Mo 200-250/-*  
 23. Ward Boy/Womber *Mo 150-230/-*  
 Barber Upo  
 24. Head Cook/Attendant *Mo 300-330/-*  
 Malekia Mandooey.  
 25. Driver *Mo 200-230/-*  
 26. Helper *Mo 230-250/-*  
 27. Cleaner *Mo 150-230/-*  
 28. J.W. Sleek Attendant *Mo 210-230/-*  
 29. Blacksmith *Mo 210-230/-*  
 Grade-II.  
 30. Weldor, Grade-II. *Mo 210-230/-*  
 31. Plant Room Attendant *Mo 210-230/-*  
 Dant.  
 32. Air Craft Attendant *Mo 210-230/-*  
 tent.  
 33. Traffic Hand. *Mo 200-250/-*  
 34. Convoy Driver *Mo 230-250/-*  
 Attendant.

.....

**TRUE COPY**

*✓*  
Advocate

*H. S. Stombe Singh*

*BB*  
Sudhanshu  
Mani

(COPY)

SECRET

ANNEXURE R/3

No. 9/SSB/AP/86(1)IV Pt.II  
Directorate General of Security  
Office of the Director, SSB  
Block -V(East), R.K.Puram  
New Delhi-110066.

Dated the, 9/8/89.

MEMORANDUM

Subject :- Grant of concessions to the staff of SSB.

In exercise of the powers vested in him as Head of Department, in terms of Para 3 of Cabinet Secretariat letter No. A-27011/4/06-EA.II dated 18.12.87, the sanction of the Director, SSB is hereby conveyed to the classification of the undermentioned stations as Category 'B' stations for the purpose of grant of various concessions mentioned in Annexure I (other than clothing grant) of the above quoted Cabinet Secretariat order dated 18.12.87, for a period of three years w.e.f. the date of issue of this order.

Sl.No.	Name of the station
1.	Gangtok (Sikkim)
2.	Aizawl (Mizoram)
3.	Imphal (Manipur).

To  
Sd/-  
( G.P. VERMA )  
Dy. Inspector General (E).

1. The D.Os UP/NB/NA/AP/Manipur/Shillong/Raj & Gujarat/HP Divisions.
2. All DIGs TCs.
3. Director of Accounts, New Delhi (5 copies)
4. Commandant, CSD & W Bhopal.
5. Commandant, TC Faridabad.
6. All Branches, SSB Dte.
7. Order file.

1/2/89  
S. K. D.  
Accounts Officer.  
D.O. SSB Manipur

AB  
Date Commissioner  
Manipur

H. G. Tombe Singh

36  
ANNEXURE Q/4

No. 9/SUB/A2/86(1) LIVdt. 75-90

DIRECTORATE GENERAL OF SECURITY,  
OFFICE OF THE DIRECTOR : SSB,  
EAST BLOCK, V.R.K. PURA,  
NEW DELHI - 110066

Dated, the 12th Jan., 1999.

Q. A. D. S. A.

In continuation of this Directorate Order of even number dated, 6th Dec. 1997, the sanction of the Director, SSB is hereby accorded to the classification of 'Imphal' I&N Division as Category 'B' station for the purpose of various concession with effect from 1-8-98 to 31-3-2001 in terms of para - 3 of the Cabinet Secretariat, letter No. A-27011/4/96-RA-II dated 18-12-87.

TRUE COPY

#-from 31/12/97  
Advocate

SD/-11.1.99

(R.C. BHATTACHARJEE)  
ASSISTANT DIRECTOR(SA)

Copy to :-

1. Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi - 110066.
2. DSC: A&N/HP/J&K/UP/JS/NS/NA/AP/Shillong/ASG Divn.
3. DSC: IC Maitong/Corcan/Salalibari/Jammu.
4. Accounts Officer, SSB Directorate.
5. Office file.

H. G. Tambi Singh

10  
Oath Commissioner  
Maninagar

103  
//COPY//

NO. 9/SSB/A2/86(1)-V (Part) /4122  
DIRECTORATE GENERAL OF SECURITY  
OFFICE OF THE DIRECTOR : SSB  
BLOCK NO. V (EAST) R.K. PURAM,

NEW DELHI: 110066  
DATED THIS : 26/8/92

ANNEXURE R/5

MEMORANDUM

Sub: Grant of various concessions to the  
SSB employees posted at Kohima

In exercise of the powers vested in him  
as Head of the Department in terms of para 3  
of the Cabinet Secretariat letter No. A-27011/4  
86-EA-II dated 18.12.87, the sanction of the  
Director, SSB, is hereby conveyed to the  
classification of the 'Kohima', Nagaland as  
Category 'B' Station for the purpose of grant  
of various concessions mentioned in Annexure- I  
(other than clothing grant) to the afore-aid  
Cabinet Secretariat letter dated 18.12.87 for  
a period of 2 (Two) years with effect from the  
date of issue.

Sd/-

( R.D. ADHIKARI )  
ASSISTANT DIRECTOR (EA)

TRUE COPY

✓ NEW AV  
28/11  
200000

Copy to :-

1. The Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi.
2. The Divisional Organiser, SSB, Manipur & Nagaland Division.
3. The D.I.C. Kohima, P.O. 210, Kohima -797001.
4. 'F' Branch.
5. Orders file/Guard file.

\*\*\*\*\*

H. Ibtombi Singh

Auth. Commissioner  
Maxim

ANNEXURE R/6

No. 9/SSB/A2/86(i)-IV(Pt).356  
Directorate General of Security,  
Office of the Director, SSB,  
East Block, V, R.K. Puram,  
New Delhi- 110066.

Dated, the, 8th Dec. 1997.

O R D E R

In continuation of this Directorate Memo No. 9/SSB/A2/86(1)-V(Pt) dated, 26.8.92 and No. 9/SSB/A2/86(1)-IV(Pt) dated, 30.9.92, the sanction of the Director, SSB is hereby accorded to the classification of the following stations of Manipur & Nagaland Division as Category 'B' station for the purpose of various concessions from the date and period shown against each in terms of Para-3 of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated, 18.12.87.

S.No.	Name of the Station.	Category.	Date & period.
1.	Imphal, M&N Division.	'B'	9.8.95 to 8.8.98.
2.	Kohima, M&N Division.	'B'	26.8.94 to 25.8.98.

*(Cabinet Secy)*  
(11/12/97)  
( KARAN SINGH )  
ASSISTANT DIRECTOR (EA)

Copy to:-

1. The Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi.
2. DO, M&N Division, IMPHAL.
3. DIG, Kohima.
4. DOs: HP/UP/J&K/R&G/SB/NB/M/AP/Shillong.
5. DIGs: IC Haflong/Sarahan/Salonibari/Jammu/Kumarsain.
6. Order file.

*Sub Commissioner  
Member*

-99'-  
ANNEXURE 8/7.

No. 9/508/72/86(1)-MANIPUR,  
STRUCTURE GENERAL OF SECURITY,  
OFFICE OF THE DIRECTOR & COB,  
C/1 BLOCK, V, A.C. PURNA,  
New Delhi - 110066.

D.T.D. THE 22nd JULY, 1998.

O R D E R

In exercise of the powers vested in him as Head of Department, in term of para - 3 of the Cabinet Secretariat, letter No. A-27011/1/86-BA-11 dated, 18-12-87 the sanction of the Director, COB is hereby conveyed to the ~~ext~~ classification of the undermentioned stations of Manipur and Nagaland Division as Category 'B' stations for the purpose of various concessions as shown against each station as mentioned in Annexure-I of the above quoted Cab. Secretariat, letter dated, 18-12-87 for a further period of three years with effect from 27-5-98 to 26-5-2001 :-

1. CONCESSIONS UNDER CLOTHING GRANT CAT. 'B'  
STATIONS

1. Kheresom, Manpur & Nagaland Divn.
2. Pusling -do-
3. Perbung -do- (Previously known as Lullen)
4. Sipuikawn K/Lullen -do-
5. Utangpekhia -do-
6. Beniang -do-
7. Thangkong -do-
8. Karong -do-
9. Tamei -do-
10. Jiribam -do-
11. Khoupum -do-

2. CONCESSIONS UNDER CLOTHING GRANT CAT. 'B' STATIONS

1. Changshak, Man Divn.
2. Poi -do-
3. Phungyar -do-
4. New Saitel -do-
5. Thungam Khullen -do-
6. Narom -do-
7. Sirarakhong -do-

3. CONCESSIONS UNDER CLOTHING GRANT FOR KONIAH  
station Period

Kohima, MAN Division 26-8-98 to 26-8-2001 (for Kohima Commandos)

*J. G. Bonsai S/o*

10/-  
(to Horn )

JOINT SECURITY DIRECTORATE (MAN)

Directorate General of Security,  
Office of the Director, SSU, 303  
East Block-V, R.K. Puram,  
New Delhi-110066.

Dated, the 27th May 1992

GRÜNER

Subject: Grant of concession to the staff of SSB.

In exercise of the powers vested in him as Head of Department, in terms of para 3 of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated 18.12.87, the sanction of the Director, SSB is hereby conveyed to the classification of the undermentioned stations as category 'B' stations for the purpose of various concession as shown against each stations as mentioned in Annexure-I of the above quoted Cabinet Secretariat letter dated 18.12.87, for a period of 3 years with effect from the date of issue of this order:

#### 1) Concessions without clothing grant.

(i) Kharasam, Manipur and Nagaland Division.  
 (ii) Pushing ✓ -do-  
 (iii) Kasim Khullen ✓ -do-  
 (iv) Sipuikawn ✓ -do-  
 (v) Utangpokpi ✓ -do-  
 (vi) Bokhing. ✓ -do-  
 (vii) Thanken ✓ -do-  
 (viii) Karang ✓ -do-  
 (ix) Tamei. ✓ -do-

### Various concessions with Clothing grant.

(i) Shangshak, Manipur and Nagaland Division  
 (ii) Poi -do-  
 (iii) Phungyar -do-  
 (iv) New Sontal ✓ -do-  
 (v) Tungam Khullen ✓ -do-  
 (vi) Maxam -do-  
 (vii) Siramikheng. -do-

( B.D. ADHIKARI )  
ASSISTANT DIRECTOR ( EA )

Contd...: 2/-

Commissario  
Magioni

RRG  
27-5-92. to 26.5.93

beyond that period covering 29-1-01.

:: 2 ::

Copy to:

1. The Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi.
2. The Divisional Organiser Manipur & Nagaland/J&K/ UP/UP/SD/NS/NA/AP/Raj & Gujarat/Shillong.
3. Deputy Inspector General, TA Guwahati/TC Sarahan/Hafling/Salinibari.
4. Commandant TC Faridabad/CSD&U Bhupal.
5. 'F' / E-I Branch / E-II Branch.
6. Order file.

No. v/Recd. / Return / 91-92 / 2022-23

Memorandum Dt. 2/6/92

1. All Regs  
2. All Sptos  
3. All Coms

**TRUE COPY**

*(Signature)*  
**Advocate**

*9/6/92*  
*AS/*  
*08/6/92*

*H. S. Borkar Singh*

*RS*  
Commissioner  
Manipur

*FMS*

Dated, the

18/5/95

ANNEXURE 2/9

ORDER

In exercise of the powers vested in him as Head of Department, in terms of para 3 of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated 18.12.87, the sanction of the Director, SSB is hereby conveyed to the classification of the undermentioned stations of Manipur and Nagaland Division as category 'B' station for the purpose of various concessions as shown against each station as mentioned in Annexure I of the above quoted Cabinet Secretariat letter dated 18.12.87 for a further period of 3 years with effect from 27th May, 95 to 26th May, 98.

1. Concessions without clothing grant

(i) Kharasom	→ Shangshak	Manipur & Nagaland Division.
(ii) Pushing	-	-do-
(iii) Kasom Khullon	-	-do- x
(iv) Sipuikawn	-	-do- x
(v) Utangpokpi	-	-do- ✓
(vi) Beniang	-	-do- in place of Shangshak
(vii) Thanlon	-	-do-
(viii) Karong	-	-do- Shantitha
(ix) Tamei	-	-do-
(x) Jiribam	-	-do- ✓
(xi) Khoupum	-	-do- ✓

2. Various concession with clothing grant

Sho. ↗ (i) Shangshak	-	Manipur & Nagaland Division
(ii) Poi	-	-do- ✓
(iii) Phungyone	-	-do- ✓
(iv) New Sotmal	-	-do- ✓
(v) Tungam Khullem	-	-do- ✓
(vi) Maram	-	-do- ✓
(vii) Siranaklong	-	-do- ✓

*15/5/95*  
( B.D. ADHIKARI )  
ASSISTANT DIRECTOR(EA)

## Copy to:

1. The Director of Accnts. Cab. Sectt., R.K. Puram, New Delhi (4 copies).
2. Divisional Organiser, Manipur. A proposal for continuance of various concession in respect of 'Kohima' may please be sent to this Directorate for further necessary action.
3. Divisional Organisers: J&K/HP/UP/R&G/SB/NE/AP/NA/Shillong
4. DIsG: TC Sarahan/Iaflong/Salonibari/FA Gwladam.
5. Commandant: CSD&W Bhopal/TC Faridabad.
6. Accounts Officer, SSB Directorate.
7. Order file.

*(C) 27/5/95*  
Area-Organiser (Admn),  
SSB Divn. Hqr. Imphal.

*Sub Commissioner  
Manipur*

# ANNEXURE

Rylo

U.S.9/SSP/A2/26(1)-Madras.  
DIRECTORATE GENERAL OF SECURITY,  
OFFICE OF THE DIRECTOR : SSP,  
EAST BLOCK, V, R.K. PURAM,  
120001 DELHI-110066.

DATED, THE 2 JULY, 1998.

## W R I D E !!

In exercise of the powers vested in him as Head of Department, in terms of para-3 of the Cabinet Secretariat, letter No. A-27011/4/86-EA-11 dated, 18.12.87, the sanction of the Director, SSB is hereby conveyed to the classification of the undermentioned stations of Manipur and Nagaland Division as Category 'B' stations for the purpose of various concessions as shown against each station as mentioned in Annexue-I of the above quoted Cab. Secretariat, letter dated, 18.12.87 for a further period of three years with effect from 27.5.98 to 26.5.2001.:-

1. CONCESSIONS WITHOUT CLOTHING QUANT. CAT. 'B' STATIONS.

1. Kharasom , Manipur & Nagaland Divn.
2. Fusing -do-
3. Parbung -do- (Previously Kasom Khullen) *Sipukawn*
4. Sipukawn K/Khullen -do-
5. Utangpekkpi -do-
6. Beniang -do-
7. Thantlon -do-
8. Karoni -do-
9. Tamed -do-
10. Jiribam -do-
11. Khotupum -do-

2. CONCESSIONS WITH CLOTHING GRANT CAT. 1000 SECTIONS

1. Shangshak, M.N. Divn.
2. Poi -do-
3. Phungyar -do-
4. New Santal -do-
5. Thungam Khullen -do-
6. Moram -do-
7. Sirarakhong -do-

3. CONCESSIONS WITHOUT CLOTHING GRANT FOR KOTIN, ONLY.

Station Kohima, M&N Divn. Period. 26.8.98 to 25.8.2001 (for Kohima only).

( 33. Bonn )

George Washington

1. The Director of Accounts, C.o.b. Secretariat, R.K. Puxam, New Delhi.
2. Divisional Organiser, REN Division, Imphal.
3. DOs: HP/UP/R&B/SH/NE/R/UP/SHG/IRK Divisions.
4. DISG: IC Sarahan/Bat Leng/Saloni/Luri/PI, Dealdam.
5. Commtt. CSDRK Bhopal/IC Faridabad.
6. Accounts Officer, SSP Dts.
7. Order file.

W. B. Tombe Singh

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**With Compliments  
Manjewi**

Annexure - XII

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 245 of 1995.

Date of order : This the 14th day of June, 1996.

Hon'ble Shri G.L.Sanglyino, Member (A)  
Hon'ble Shri D.C.Verma, Member (J)

1. Sri Bishnu Prasad Saikia

Sanitary Inspector,

Aviation Research Centre,  
Doomdooma.

2. Sri Dipak Nandi,

Radio Mistri,

ARC, Doomdooma.

... Applicants.By Advocate S/shri G.K.Bhattacharyya  
with G.N.Das.

-versus-

1. Union of India  
represented by Cabinet Secretary,  
Department Cabinet Affairs,  
New Delhi.2. Directorate General of Security Block  
V (East), R.K.Puram,  
New Delhi - 110066.3. Director, Aviation Research Centre,  
Block-V (East), R.K.Puram,  
New Delhi.4. Deputy Director,  
Aviation Research Centre,  
Doomdooma.... Respondents.

By Advocate Shri S.Ali, Sr. C.G.S.C.

ORDERG.L.SANGLYINE, MEMBER (A)

The applicants are employees of the Aviation Research Centre, Doomdooma (ARC for short). Applicant

contd...

No.1 is a Sanitary Inspector a post which is equivalent to Deputy Field Officer and is below Field Officer. The applicant No. 2 is a Radio Mistri. The post of Mistri falls under the category of senior field assistant. This is also below field officer. The competent authority of ARC has classified Doonoma as a category B station with effect from 22.2.94.

2. Annexure -IV to this O.A., namely No.A.27011/4/86-EN-IM (A) dated 6.12.1987 conveyed the sanction of the president to the grant of additional concessions mentioned in the Annexure thereto to the various categories of the staff of ARC except those on deputation from the Indian Air Force. According to the Annexure Pation Allowance at the rate admissible in the BSF in peace areas is admissible upto the rank of F.G.O. and below in category B areas of ARC. The applicant had requested the authorities concerned to allow them the Pation Allowance but this was declined by the authorities. Hence this original application under section 19 of Administrative Tribunals Act.

1985.

3. Mr. G.K. Bhattacharyya, learned counsel for the applicants submitted that the applicants are entitled to the Ration Allowance with effect from 22.2.1994. This allowance was denied to them because of wrong interpretation of the order dated 6.12.1987 by which payment of the allowance was sanctioned. Relying on the written statement Mr. S. Ali, Sr. C.G.S.C., submitted that the applicants have made the claim on a wrong notion that Government had equated various non-executive posts with different executive cadre for all concessions. The fact however remains that the

H. Bhatnagar Singh

contd...

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(44)

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3.

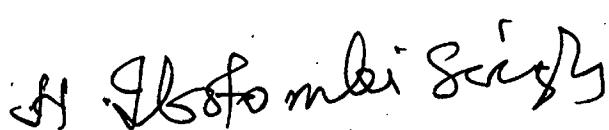
Equation of posts vide order No.A-11016/6/86 -DOI dated 28.10.1986 (Annexure-III) is for the purpose of House Rent allowance only. Further, the concession of Ration Allowance has been extended to the employees of junior executive cadre only upto the rank of field officer on the analogy of the junior Executive staff, of R & AW and the applicants who do not fall in this category cannot get the benefit of Ration Allowance. Mr. G.K.Bhattacharyya submitted that this ground taken by the respondents is not tenable as in the case of Intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the Central Administrative Tribunal and the payment Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and No.199/91 of this bench.

TRUE COPY





4. We have perused the records and heard the counsel of the parties in this O.A. Letter No.A-49011/8/86-DO.1 (B) dated 10.5.1986 shows that the president is pleased to sanction 8 (eight) concessions to the various categories of staff of ARC. One of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Consequently equation of posts was ordered by the order No.A-11016/6/86-DOI dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance. Under this order the applicants was entitled to draw House rent allowance. Under letter No.A.27011/4/86-EM-11(A) dated 6.12.1987 additional concessions were



contd...

  
O.A. Commissioner  
Mahanud

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4.

granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who are non-executive staff. We are not impressed by such stand of the respondents. Until in the case of granting House Rent Allowance for the purpose of granting ration allowance such equation of posts is not required by the authorising letters. This position is clear from the following :-

Sl. No.	Nature of the concession	Extent of the concession	Remarks
1	2	3	4
<hr/>			
(A) Ration Allowance		Ration allowance upto the rank of F.O. and below at the following rates :-	
		Location	Rates
	(1) Category B stations		As admissible from time to time in the Border Security Force in peace areas.
<hr/>		<hr/>	
(B) House Rent Allowance.		House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels.	Separate orders will be issued about corresponding levels.
<hr/>			

TRUE COPY

  
Advocate

  
State Commissioner  
Manipur

contd..

4. September 1982

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- 68 - 3  
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5.

The respondents cannot bring in what is not there or what is not intended to be there by the letter No. A 27011/4/86-BA-II (A) dated 6.12.1987 as indicated above. This letter simply clearly states that the allowance is admissible to the various categories of the staff of A.P.C by placing a limit upto the rank of FO and below. In O.A. 163/91 and O.A. 179/9 of this Bench on the strength of the recommendations of the same one man committee referred to in this O.A. Ration Allowance was paid to the non-executive staff of the Intelligence Bureau but the payment was stopped in 1991. This Tribunal in the order dated 17.12.1993 (to which one of us was party) after discussion and relying on the order dated 27. 93 of the Central Administrative Tribunal, Chandigarh Bench, Circuit at Jammu in O.A. No. 381/JK/92 had held that Ration Allowance was admissible to the applicants in those two O.A.s. the facts in those two O.A.s and of the present O.A. insofar as they relate to Ration Allowance and House Rent Allowance are almost identical. The conditions in those two O.A.s is in respect of Ration Allowance that the personnel posted in category B locations will be entitled to Ration Allowance at nonqualifying area rate for BSF. For house rent allowance it is stipulated that House Rent Allowance would be applicable to all other cadres of the A.P.C under the same terms applicable to the executive cadre of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate applicable to them with effect from the due date 22.2.94. The arrear amount shall be paid within 31.10.1996.

The application is allowed, no order as to costs.

sd/- Member (A)

sd/- Member (T)

With Commission  
Mawla

St. Gobind Singh

47

ANNEXURE R/12

Annexure - "C". XII

IN THE SUPREME COURT OF INDIA

CRIMINAL/CIVIL APPELLATE JURISDICTION

248256

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 1706 OF 97.

(petition under Article 136 of the constitution of India  
for special leave to appeal from the judgement and order  
dated 14th June, 1996 of the central Administrative  
tribunal, Gauhati bench of Gauhati in original Application  
No. 245 of 1995).

WITH

INTERLOCUTORY APPLICATION NO. 2.

(Application for stay after notice).

TRUE COPY

H. Prem Singh  
Advocate

union of India & ors.

... petitioners.

-versus-

sri Bishnu Prasad Saikia and ors.

... Respondents.

(FOR FULL CAUSE TITLE PLEASE SEE SCHEDULE A

ATTACHED HEREWITH).

16th MARCH, 1998.

CORAM:

HON'BLE MR. JUSTICE G.C. AGARWAL

HON'BLE MR. JUSTICE S. SAGHIR AWWAD

HON'BLE MR. JUSTICE M. SRINIVASAN

Contd....p/2

H. Prem Singh

Sub. Commissioner  
Mamau

for the petitioners : Mr. V.V. Vaje, senior Advocate  
 (M/s. Ranji Thomas and P. Purmeswaran,  
 Advocates with him).

For the Respondent Nos. 1 to 87.

69-142, 144-170 : Mr. P.K. Misra, Advocate

For Respondent Nos. 88 and 143 : Mr. C.S. Srinivasa Rao,  
 Advocate.

THE PETITION FOR SPECIAL LEAVE TO APPEAL AND THE  
 APPLICATION FOR STAY above-mentioned being called on  
 for bearing before this court on the 16th day of March,  
 1998 UPON hearing counsel for the appearing parties herein  
 THIS COURT DOETH ORDER that petition for special leave to  
 Appeal above-mentioned be and is hereby dismissed and  
 consequently this court's order dated 21st January, 1997  
 made in Interlocutory Application No. 2 above-mentioned  
 granting ex-parte stay be and is hereby vacated;

AND THIS COURT DOETH FURTHER ORDER that this  
order be punctually observed and carried into execution  
by all concerned.

WITNESS the Hon'ble shri Madan Mohan Punchhi,  
 Chief Justice of India at the Supreme Court, New Delhi,  
 dated this, the 16th day of March, 1998.

sd/-

(R.N. LAKHANPAL)

DEPUTY REGISTRAR.

Sh. Iftombi Singh

Oral Commissioner  
 Mumbai

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.133 of 2000

Date of decision: This the 30th October 2000

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Shri Kandarpa Narayan Choudhury and 103 others .....Applicants

All the applicants are non-executive personnel serving in the Special Service Bureau, Imphal, Manipur, under the administrative control of the Divisional Organiser, Manipur and Nagaland Division, Imphal.

By Advocates Mr G.K. Bhattacharyya, Mr G.N. Das and Mrs N. Devi.

- versus -

1. The Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, New Delhi.
2. The Director General of Security, Block V (East), New Delhi.
3. The Director, S.S.B., Block-V (East), New Delhi.
4. The Divisional Organiser, S.S.B., Manipur and Nagaland Division, Lamphel, Imphal, Manipur.

The Area Organiser, S.S.B., Lamphel, Manipur. .....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

## O R D E R (ORAL)

CHOWDHURY.J. (V.C.)

The applicants, 104 in number, are non-executive personnel serving in the Special Service Bureau (SSB for short) under the administrative control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal. The cause of action as well as the relief sought for are same and accordingly their grievance is considered in this single

H. G. Stomber, Secy

  
 State Commissioner  
Manipur

ication under the provisions of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. The grievance relates to payment of ration allowance on and from 9.8.1989. According to the applicants the allowance was denied to them for no justifiable reason. Mr G.N. Das, learned counsel for the applicants to various sanction orders of the Central Government and also mentioned a number of cases decided by this Tribunal.

3. Mr A. Deb Roy, learned Smt. C.G.S.C. referred to the written statement and submitted that the ration allowance with effect from 9.8.1989 are being paid to the executive staff of the rank of Field Officer and below, but the said allowance is not extended to the non-executive staff. The learned counsel submitted that the equation is made only in relation to House Rent Allowance and not to ration allowance. He submitted that the equation of posts in various cadre of corresponding level of non-executive cadre were fixed vide Cabinet Secretariat Order No.A-11016/6/86-DOI dated 28.10.1986. The equation is for the purpose of House Rent Allowance and not for Ration Allowance.

After hearing the learned counsel for parties and considering all aspects of the matter, I do not find that this case can be distinguished from the earlier decisions, nor there is any scope for denying the ration allowance to the applicants on that ground. The ration allowance also has now become admissible to the employees serving in the SSB at Imphal and Imphal has been declared as category 'B' station with effect from 9.8.1989. The applicant shall accordingly be eligible for the ration allowance for 'B' Station with effect from 9.8.1989 or from the date of joining, whichever is later.

H. Gobomber Supt

  
Central Commissioner  
Manipur

Accordingly the respondents are directed to pay the  
claimants ration allowance from the aforesaid date onwards  
within three months from the date of receipt of this order  
including arrears.

6. The application is allowed. No order as to costs.

cc/ VICECHAIRMAN

Certified to be true Copy

স্বাধীন প্রতিলিপি

10/11/2010

Section Officer (S)

গুৱাহাটী প্রশাসনিক উচ্চ বিধায়ক  
General Administrative Tribunal

গুৱাহাটী প্রশাসনিক উচ্চ বিধায়ক  
Guwahati Bench, G.A.T.  
গুৱাহাটী চাষবিহু প্রযোগিক

TRUE COPY

অবিকল

H. Bhutombe Singh

153  
Date of Execution  
Member

(Advocate).

~~File No.~~ - 11/2001 ✓  
ANNEXURE R/14

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI

Original Application No. 174 of 2001

Applicant(s) - L.M. Singh & Ors.

Respondent(s) - U.O.I. & Ors.

Advocate for applicant(s) Mr. G.K. Bhattacharyya,

S.N. Das, B. Chaudhury.

Advocate for respondent(s) Mr. Deb Roy Sr. C.G.C.C.

24-08-01 Present : Mr. Justice B.N. Choudhury,  
Vice - Chairman.

All the 18 applicants are non-executive personnel serving in the C.S.B, under the administrative control of the Divisional Organiser C.S.B, Manipur and Nagaland Division, Imphal. The cause of action as well as the relief sought for are same and similar nature and accordingly, their grievance is considered in this single application.

TRUE COPY  
H. Bhattacharyya  
28/11  
Advocate

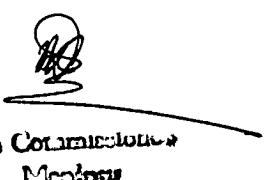
The grievance relates to payment of ration allowance on and from their station or stations were declared as a 'B' and 'C' category stations or from the joining by the applicants in those stations, whichever is latter. The issue raised in this application is already adjudicated upon in O.A. 367/99 disposed on 12.1.2000 and O.A. No. 133/2000 disposed on 30-10-2000. This case is also squarely covered by the above decisions.

The respondents are accordingly directed to pay the ration allowance to the applicants on and from the posting of the applicants in the stations or from the date of declaration of those stations as 'B' and 'C' category stations.

The application is allowed to the extent indicated above. There shall, however, be no order as to costs.

Sd/- Vice-Chairman.

H. Bhattacharyya Singh

  
Sd/- Vice-Chairman  
Central Commission  
Member

No.1/16(5)E/89/SSB/11691

Government of India,  
Ministry of Home Affairs,  
Office of the Inspector General,  
SSB, Manipur and Nagaland Division,  
Imphal - 795 001

Dated the 17th Sep 2003.

M E M O R A N D U M

Sub:- Return back of Joint Representation regarding  
payment of Ration Allowance arrear.

The joint representation dated 14- 6-2003  
regarding payment of Ration Allowance arrear is  
returned back in original with the remarks that

" As per the Hon'ble CAT, Guwahati  
passed on O.A. No. 174/2001 and SSB Dte's Memo-  
randum No. 35/SSB/A/2/2001(12)/194-95 dt.  
14-1-03, only the applicants i.e. petitioners  
are entitled to get Ration Allowance from the  
retrospective date. As per the said memorandum  
and Hon'ble CAT judgment, you are not eligible  
to get the Ration Allowance prior to 30-1-01.

Sd/-

Encl:-As stated above.

17/9/03

AREA ORGANISER(ADMN)

To.

Shri H. Ibotombi Singh,  
Pharmacist.

H. Ibotombi Singh

  
H. Ibotombi Singh  
Area Organiser  
Manipur

To:

-56-

ANNEXURE

R/16/6

1. The Divisional Organisor, SSB Manipur & Nagaland Division, Imphal.
2. The Area Organisor, (Admin) SSB Division Head Quarter, Imphal.

Ref: A joint representation dated  
14-06-03.

Sub: Reminder representation in respect  
of Ration Allowance - requested  
thereof.

Petitioners : 1. H. Ibotombi Singh,  
Pharmacist.  
2. Miss. Mariama N.D.  
Lab. Technician;  
3. Laitonjam Ongbi Chandramani  
Devi w/o Late L. Kala Singh  
(Ex-Driver).  
4. K. Meihanpam R. Naga,  
Retired Assistant.  
5. A. Chaoba Singh, retired peon.  
6. L. Suresh Singh, Assistant.  
7. Sama Hmar, Driver.  
8. S.P. Biswas, Assistant.

Sir(s),

With due respect the undersigned have the honour  
to submit this Joint application/representation for your  
kind consideration and prompt action.

That the petitioners are/were serving in your  
Office/Directorate (Non-executive staffs) as Pharmacist,  
Lab. Technician, Driver, Assistance and Peon at 'B' & 'C'  
categories under the Administrative Control of the  
Divisional Organisor, SSB, Manipur & Nagaland Division,  
Imphal. The petitioner No. 3 is the legal representative/

contd.. 2/-

H. Ibotombi Singh

Ex-Commissioner  
Manipur

legal wife of the deceased L. Kala Singh (Ex-Driver) and the petitioner No. 4 and 5 are/were the retired employees who were serving as Assistant & Peon respectively.

That the petitioners claims for grant of Ration Allowance on the strength of Cabinet Secretariat letter No. 27011/A/86-EA-II dated 18-12-87 and Memorandum No. 9/SSB/A2/86(I)/IVPart-II of the Directorate General of Security, office of the Director General, SSB Block-V (East) R.K. Puram, New Delhi - 66 dated 9.6.89.

That some similarly situated personnel/employees have been received the said due/arrear ration allowance prior to 30-01-01 as per Memorandum dated 14-01-03 under Memo No. 35/SSB/A/2/2001(12)/194-95 of Assistant Director (EA) by way of compliance order of the Hon'ble CAT, Guwahati passed in O.A. No. 174/2001. The petitioners are also entitled to get the benefit of the same. In this regard <sup>on 14/6/03</sup> the petitioners earlier filed a joint representation to the Director General, SSB, New Delhi and Divisional Organisor SSB, Imphal. However, the concerned authority did not takeup any positive action till this date. The petitioners No. 6 also filed a representation on 14.2.03 to the authority and the same was also kept in the cold storage of the authority.

It is, therefore, prayed that you will be kind enough to grant the ration allowance prior to 30.1.01 to the petitioners as early as possible in the interest of justice.

Dated : 01-08-03

Signature of the petitioners.

1. H. Ibombi Singh
2. Mrs Mariana N.D.
3. L. (O) Chandramani Devi
4. K. Meihanpam R. Naga
5. D. Choba Singh
6. L. Suresh Singh
7. RAMA HMAK (Roma Hark)
8. S.P. Bishwas Deocharan

H. Ibombi Singh

State Commission  
Manipur